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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00913/14

Decided on: 14.10.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Ajmer Singh aged 43 years son of Shri Ram Kumar c/o Rattan Singh Virk, B-9/737, Gali No. 1, Bhan Singh Colony, Faridkot (Punjab)

.....**Applicant**
Versus

1. Union of India through Principal Accountant General (A&E), Punjab, Sector 17, Chandigarh.
2. DAG (Work Admin), Sector 17, Chandigarh.
3. Senior Accounts Officer (Work Admin), Sector 17, Chandigarh.

.....**Respondents**

Present: Mr. Rahul Deswal, counsel for the applicant

Order (Oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. By way of the present O.A., the applicant has sought issuance of a direction to the respondents to consider and decide his representation dated 22.01.2014 (Annexure A-4) which contains a request for consideration of his case for promotion as Divisional Accountant Officer (DAO-II) w.e.f. 01.01.2014.

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2. In support of the above, learned counsel for the applicant submits that he had cleared the departmental examination for promotion to the post of Divisional Accountant Grade Examination in March, 2013. He contends that the respondents have promoted the officers, who had cleared Divisional Accountant Grade Examination in September, 2013, to the post of Divisional Accountant Officer, ignoring the claim of the applicant, which is illegal.

3. In view of the limited prayer of the applicant to consider his representation and for the order we propose to pass there is no need to issue any notice to the respondents and call for their reply as the respondents have not yet taken a view on the representation of the applicant which they are bound to do within six months, as per the Section 20 of the Administrative Tribunals Act, 1985 and, therefore, non-issuance of notice would not cause any prejudice to them.

4. Accordingly, we dispose of this O.A., with a direction to the Respondent No. 1 to consider the representation (Annexure A-4) filed by the applicant and take a view thereon in accordance with law and relevant rules on the subject, within a period of three months from the date of receipt of a copy of the order. Needless

to say that we have not expressed our opinion on the merits of the case.

5. No costs.

(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 14.10.2014

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